

a Monitoring Committee to monitor the progress made in the use of Hindi by these Universities. It has also sanctioned one post each of Hindi Officer, Hindi Translator and Hindi Typist in every Central University. Further, instructions have been issued to all the Central Universities to adhere to directions of the Parliamentary Committees on Official Languages.

Non-updation of curriculum by AMU

566. SHRI MOHAMMED ADEEB: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that Aligarh Muslim University (AMU) is not updating curriculum of its various courses;

(b) whether Government is also aware that the university is not keeping pace with International developments and requirements; and

(c) if so, the strategy proposed to meet this problem?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Aligarh Muslim University (AMU) is an autonomous body, established under the Aligarh Muslim University Act, 1920, and is governed by this Act and Statutes and Ordinances made thereunder. The Government does not have any role *vis-à-vis* the academic and administrative functioning of the University. However, as per the information provided by the University, the university is updating its curriculum as per the academic requirements and on approval of the competent statutory authorities of the University.

Opening of Centre of AMU in Bihar

567. SHRI RAM KRIPAL YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government had announced opening of one Centre of Aligarh Muslim University (AMU) in Kishanganj, Bihar in year 2008;

(b) if so, the status of this Centre;

(c) whether State Government has already allotted land for the Centre at Kishanganj;

(d) whether proper sanction has been obtained from Hon'ble President of India who is a visitor of the University; and

(e) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Aligarh Muslim University (AMU) is an autonomous body, established under the Aligarh Muslim University Act, 1920, and is governed by this Act and Statutes and Ordinances made thereunder.

(b) and (c) The University has informed that a decision to establish a Centre of the University in Bihar was taken by it and accordingly, the Government of Bihar was requested to make available 250-300 acres of contiguous land, free of cost and free from all encumbrances. The Government of Bihar has not made available a suitable land.

(d) and (e) Question does not arise in view of the reply given at (b) and (c) above.

Implementation of RTE Act

568. SHRI H.K. DUA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the progress on the implementation of the Right to Education (RTE) Act providing for universal education upto 14 years of age, State-wise;

(b) the States that have not notified the rules for implementation of the law;

(c) the steps Government is going to take in this connection so that these States fall in the line with the rest of the country; and

(d) how long will it take for complete implementation of the Act?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 has come into force with effect from April 1, 2010. The Sarva Shiksha Abhiyan (SSA) Framework of Implementation and norms for interventions have been revised to correspond with the provisions of the RTE Act. This includes interventions, *inter alia* for (i) opening new primary and upper primary schools as per the neighbourhood norms notified by State Governments in the RTE Rules, (ii) support for residential schools for children in areas which are sparsely populated, or hilly or densely forested with difficult terrain, and for urban deprived homeless and street children in difficult circumstances, (iii) special training for admission of out-of-school children in age appropriate classes, (iv) additional teachers as per norms specified in the RTE Act, (v) two sets of uniforms for all girls, and children belonging to SC/ST/BPL families, (vi) strengthening of academic support through block and cluster resource Centres, schools, etc. Since RTE Act came into force 50672 new schools, 4.98 lakh additional classrooms, 6.31 lakh teachers, etc. have been sanctioned to States and UTs under SSA. The fund sharing pattern between the Central and State Governments has also been revised to a sharing ratio which is more favourable to States Governments.

(b) to (d) So far 27 States have notified the State Rules under the RTE Act, including five Union Territories which have adopted the Central RTE Rules. These States are Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Haryana, Himachal Pradesh, Jharkhand, Kerala, Orissa, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Punjab, Rajasthan, Sikkim, Tripura, Tamil Nadu and Uttar Pradesh, Daman and Diu, Chandigarh, Dadra and Nagar Haveli, Andaman and Nicobar Island and Lakshadweep. The